

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
COURT-III

Item No.-215
IB-3396(ND)/2019

IN THE MATTER OF:

Sunil Kumar Saxena

Vs.

BL Kashyap & Son Limited

....APPLICANT

....RESPONDENT

SECTION

U/s 9 IBC code 2016

Order delivered on 19.02.2020

CORAM:

CH. MOHD. SHARIEF TARIQ

MEMBER (JUDICIAL)

SMT SUMITA PURKAYASTHA

MEMBER (TECHNICAL)

PRESENT:

For the Applicant

:Mr. Dhruv Gupta, Advocate, Mr. Sujit Gupta, Mr. Devesh Malan, Advocates

For the Respondent

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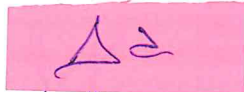
For the Intervener

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ORDER

Counsels for both sides are present. The Counsel for the Corporate Debtor prayed for time for filing Vakalatnama and reply. Time is enlarged to file reply along with Vakalatnama within two weeks. Thereafter, within one week, the Counsel for the Operational Creditor will file Rejoinder, if any. The matter is posted for making final submissions.

List on 11.5.2020.



(SUMITA PURKAYASTHA)
MEMBER (TECHNICAL)



(CH. MOHD. SHARIEF TARIQ)
MEMBER (JUDICIAL)

Surjit